

**Misc. CrI. (bail) Case No. 36 of 21**

**12 -02-2021**

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Saltail Goyary who was arrested and detained in Tezpur jail Hazot in connection with Dhekiajuli P.S. Case No. 31/2021 u/s 366(A) IPC (corresponding G.R. Case No.247/21)

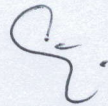
Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both.

Perused the case diary along with the statement of the alleged victim girl recorded U/s.164 of Cr.P.C. which is clearly incriminatory against the accused. Therefore, I am of the view that the accused does not deserve to be granted bail in this case.

Consequently, the prayer for bail stands rejected.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



( N. Akhtar )  
Additional Sessions Judge  
Sonitpur, Tezpur **Additional Sessions Judge**  
**Sonitpur, Tezpur**